

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1101
ANSWERED ON 12/12/2023

IMPLEMENTATION OF UNIFORM RENEWABLE ENERGY TARIFF

1101. SHRI ELAMARAM KAREEM
SHRI A. A. RAHIM

Will the Minister of NEW & RENEWABLE ENERGY be pleased to state:

- (a) whether Government has conducted any assessment regarding the impact on cost escalation resulting from the implementation of a Uniform Renewable Energy Tariff;
- (b) the nature of the public service obligation for the intermediary procurer and its implications on agreements with power producers; and
- (c) the potential consequences, particularly in terms of power prices, considering the absence of a public service obligation?

ANSWER

THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER

(SHRI R.K. SINGH)

- (a) The procedure for implementation of Uniform Renewable Energy Tariff (URET) was issued by Ministry of Power on 25.10.2023, however, the actual implementation of URET is yet to be initiated and hence Government has not conducted any such assessment.
- (b) The intermediary procurer is a trader, buying RE power from the RE Power Generators as per the tariff based competitive bidding (TBCB) guidelines and selling the same to one or more distribution licensees, who in turn Supply power to consumers in their area of jurisdiction and have public service obligation. Therefore, the intermediary procurer does not have any direct public service obligation.
- (c) The intermediary procurer buys RE power from the RE Power Generators as per the tariff based competitive bidding (TBCB) guidelines issued by the Government. The discovered tariff at which power is procured by distribution licensees to supply to the consumers is adopted by respective electricity regulatory commission, under Sec. 63 of the Electricity Act.
